

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,  
C. N. Prasad, Judicial Member]**

ITA No. 3321/Mum/2019  
Assessment Year: 2015-16

**Roselabs Finance Limited**

*412, Floor-4, 17G Vardhaman Chamber,  
Cawasji Patel Road,  
Horniman Circle, Fort,  
Mumbai-400 001  
[PAN: AAACR 9134 M]*

..... **Appellant**

**Vs.**

**Dy. CIT-Central Circle 7(3)  
Mumbai**

.....**Respondent**

**Appearances:**

**Withdrawal letter dated November 27<sup>th</sup>, 2020 for the appellant**

**Bharat Abhole for the respondent**

Date of concluding the hearing: : December 31<sup>st</sup>, 2020

Date of pronouncement : December 31<sup>st</sup>, 2020

**O R D E R**

**Per Pramod Kumar, VP :**

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 31<sup>st</sup> day of December, 2020.

Sd/-  
**C. N. Prasad**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 31<sup>st</sup> day of December, 2020**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*